

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI

ORIGINAL APPLICATION NO.611 OF 2024

IN THE MATTER OF:

BHARATIYA KISAN UNION PURWA

--- APPLICANT

VERSUS

UNION OF INDIA & ORS.

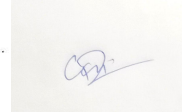
--- RESPONDENTS

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THROUGH

DATE:22.04.2026
PLACE: NEW DELHI



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High Court, New Delhi

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI
ORIGINAL APPLICATION NO.611 OF 2024**

IN THE MATTER OF:

**BHARATIYA KISAN UNION PURWA
THROUGH ITS SECRETARY**

--- **APPLICANT**

VERSUS

UNION OF INDIA & ORS.

--- **RESPONDENTS**

**ACTION TAKEN REPORT ON BEHALF OF RESPONDENT NO.2/NMCG IN
COMPLIANCE OF ORDER DATED 30.01.2026**

MOST RESPECTFULLY SHOWETH:-

I, Anup Kumar Srivastava, aged about 59 years, presently working as Executive Director (Technical) in the National Mission for Clean Ganga (NMCG), Ministry of Jal Shakti, Government of India, New Delhi do hereby solemnly affirm and state as under:

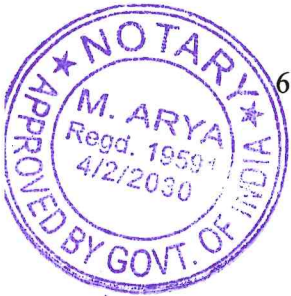
1. That I am presently working as Executive Director (Technical) in the NMCG, DoWR, RD & GR, Ministry of Jal Shakti, Government of India, New Delhi and am fully conversant with the facts and circumstances of the present case from the records, and duly authorized to submit this affidavit on behalf of the Respondent No. 2.
2. That the applicant has alleged in the present Original Application that the Rail Vikas Nigam Ltd. And its associate company said M/s Cementation Pvt. Ltd. commenced the construction of the Rail Bridge between Daraganj and Junsi without obtaining the prior permission/NOC from Respondent No.2 i.e. NMCG as per the provisions of River Ganga (Rejuvenation, Protection and Management) Authorities Order, 2016.



✍



3. That the NMCG, vide reply dt.24.09.2024, 11.11.2024, 19.03.2025 21.07.25 and the report dated 28.01.2026 has replied in detail along with annexures the communications received from respective authorities and the action taken.
4. That it is respectfully submitted that NMCG has already placed on record a detailed Action Taken Report/affidavit dated 28.01.2026 outlining the entire factual and regulatory background of the project, including the sanction history of Bridge No. 111, applicability of the River Ganga (Rejuvenation, Protection and Management) Authorities Order, 2016, and the consideration of the project proposal by the expert committee of NMCG, which subsequently granted conditional approval in view of technical studies, substantial progress of work and public importance. It was further submitted that, upon noting that construction activities had been undertaken without obtaining prior NOC, NMCG initiated regulatory proceedings by issuing a Show Cause Notice dated 16.10.2025 to RVNL, followed by consideration of its reply dated 29.10.2025 and grant of personal hearing on 12.12.2025 in compliance with principles of natural justice. Thereafter, NMCG has proceeded to take further action, including forwarding a proposal for appointment of an Adjudicating Officer under the Jan Vishwas Act, 2023, and the matter is under active consideration for appropriate decision in accordance with law.
5. That the present affidavit is being filed in compliance with the order dated 30.01.2026 passed by this Hon'ble Tribunal, whereby NMCG has been directed to take necessary steps in terms of the observations made therein and to place on record an Action Taken Report, particularly with regard to identification of officials responsible for violation of the provisions of the River Ganga (Rejuvenation, Protection and Management) Authorities Order, 2016.
6. That it is respectfully submitted that NMCG has been actively pursuing the matter and has initiated communications with the concerned authorities regarding non-compliance of the provisions of the River Ganga (Rejuvenation, Protection and Management) Authorities Order, 2016.
7. That it is respectfully submitted that NMCG, in discharge of its statutory mandate under Notification dated 07.10.2016, had issued a D.O. letter dated 08.04.2025 to the Chairman & CEO, Railway Board, emphasizing the mandatory requirement of prior



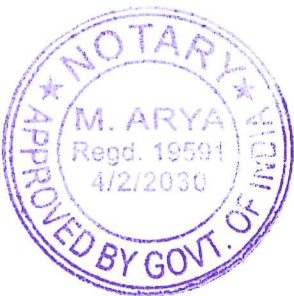
approval under Paragraphs 6(3) and 42 for construction of bridges and similar structures across the Ganga and its tributaries, and raising concern over instances of ex-post facto approvals. Pursuant thereto, Rail Vikas Nigam Limited (RVNL) vide its letter dated 21.05.2025 issued directions to all its field units mandating strict compliance, including obtaining prior approval of NMCG before commencement of any such works and following the prescribed procedure. Thus, RVNL has put in place a mechanism to ensure adherence to the statutory requirements in future.

A copy of the D.O. letter dated 08.04.2025 and a copy of the RVNL reply dated 21.05.2025 is annexed herewith and marked as *Annexure – R1 (Colly.)*.

8. That in this regard, NMCG had issued a D.O. letter dated 10.04.2025 to the District Magistrate/District Ganga Committee (DGC), inter alia, requesting appropriate action for non-compliance with the mandatory provisions of the River Ganga (Rejuvenation, Protection and Management) Authorities Order, 2016; thereafter, a reminder was issued vide letter dated 15.05.2025 reiterating the need for identification of responsibility and initiation of action in accordance with law; and subsequently, a further communication dated 16.03.2026 was also addressed to the District Magistrate/DGC emphasizing strict compliance with the provisions of the 2016 Order and calling upon them to take necessary action in light of the ongoing proceedings before this Hon'ble Tribunal. A copy of the NMCG DO letter dated 10.04.2025, 15.05.2025 and 16.03.2026 is attached herewith as '*Annexure – 3 (Colly.)*'.

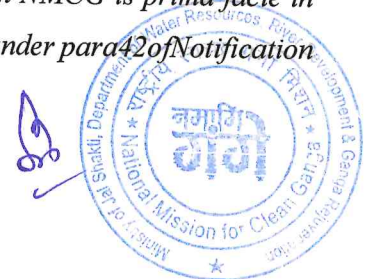
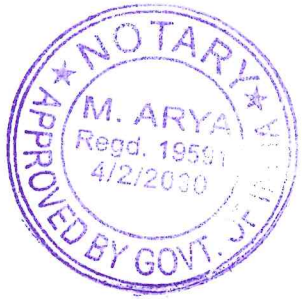
9. That it is further respectfully submitted that, in response to the Show Cause Notice issued by NMCG, and upon due consideration of its earlier reply dated 29.10.2025, Rail Vikas Nigam Limited (RVNL) was afforded a personal hearing on 12.12.2025 in compliance with the principles of natural justice, followed by a final opportunity to submit its response. Pursuant thereto, RVNL submitted its detailed reply dated 29.01.2026, vide email dated 30.01.2026, inter alia stating as under:

a) *That the issue pertains to the construction of the Rail Bridge No.111 between Daraganj & Jhusi across river Ganga. The existing railway bridge originally constructed in 1912 was unable to support the 25-ton axle load and had surpassed its service life of 100 years. Therefore, it was inadequate for carrying the present railway standard axle loads, resulting in imposition of Permanent*




Speed restriction of 50Km/h on this section. This project at an estimated cost of Rs. 480 Cr was essential for enhancing the regional connectivity.

- b) That the work of rebuilding of bridge no. 111 over river Ganga was initially appeared on pink book 2003- 04 of NER. The proposal for rebuilding the bridge was sanctioned by railway board in 2003-2004, 2010, 2012 & 2017. The same was revived and transferred to RVNL from NER vide letter of Ministry of railway dt 05.09.2017. That all major substructure work for the bridge was completed in March 2023, and by June 2023, 80% of the superstructure work was finished. The work of bridge was completed on 17.11.2023. Additionally, the project was directly monitored by the Prime Minister's Office (PMO), and the completion of the bridge before the Maha Kumbh (January 2025) was mandatory to avoid any unwarranted incident & to ensure proper crowd management, as a large number of devotees were expected to gather during the event. Therefore, in the interest of general public at large the construction was essential.
- c) That necessary prior permissions were obtained from the Mela Adhikari on the directions of the Additional District Magistrate (ADM) vide its letter dt 23.10.2018 along with other approvals from the concerned authorities, prior to the commencement of the construction activities.
- d) That it is pertinent to note that the Ministry of Environment, Forest and Climate Change (MoEF&CC) issued a notification in March 2017 granting one time opportunity to projects that had commenced without obtaining prior EC. This process of regularization of such projects was later institutionalised vide O.M dt 21.07.2021. In 2023 this notification was challenged, proceeding was instituted, Vanashakti vs. UOI [2025 SCC OnLine Sc 1139]. By this judgment dt 16.05.2025 the Hon'ble SC allowed the challenge and struck down the notifications.
- e) That during the proceedings of Bhartiya Kisan Union (PURWA) vs. UOI & Ors [O.A No. 611/2024] the Hon'ble Tribunal pointed out that grant of such post facto approval by NMCG is in contravention of the Hon'ble Supreme Court Judgment dt 16.05.2025 in Vanashakti vs. UOI [2025 SCC Online Sc 1139]. In light of this NMCG was asked to take further necessary actions. In compliance of which, the NMCG issued Show Cause notice dt 16.10.2025 to RVNL stating that execution of project without prior approval from NMCG is prima facie in contravention of the mandatory requirements stated under para 42 of Notification



S.O 3187(E) dt 07.10.2017.RVNL was asked to explain its position with respect to the issues raised in the said matter, including compliance with the applicable statutory and regulatory requirements. RVNL submitted its reply dt 29.10.2025.

- f) That however, the Hon'ble Supreme Court vide the judgment dt 18.11.2025 (Annexure-10) in Confederation of Real Estate Developers of India (CREDAI) vs. Vanashakti & Anr. [2025 INSC 1326] recalled the earlier judgment dt 16.05.2025 in Vanashakti vs. UOI [2025 SCC OnLine Sc1139] and thereby upheld the validity of ex-post facto Environment Clearance granted by regulatory authorities. It was reiterated that, "...there is no antinomy between development and environment".*
- g) That regards the concern about polluting the river during construction; this claim is completely false and misleading. The photographs presented in the RTI are misrepresentative. The RTI, submitted by the applicant via letter reference BKK/NMCG dated 04/04/2023 & NMCG/BKU/07 dated 11th December 2023, shows several images of the ongoing construction, including a temporary bridge. This bridge, essential for transporting materials across the submerged areas of the river, was constructed with permission from the Mela Adhikari. The temporary bridge was made by inserting steel pipes, which did not cause any pollution to the river. The super structural work, which consist of fabrication of girder, launching of girder, installation of bearing & other miscellaneous work. To execute the same a fabrication yard was established near Jhusi station, material was supplied from Jhusi end for launching of girders. Most of launching was conducted by launching crane which was assembled on the 1" span which did not contribute to any environmental pollution in the River Ganga.*

A copy of the said reply dated 29.01.2026 is annexed herewith and marked as '**Annexure – R4**'.

10. That it is further respectfully submitted that, in accordance with the provisions of Notification No. S.O. 3187(E) dated 07.10.2016 pertaining to the River Ganga (Rejuvenation, Protection and Management) Authorities Order, 2016, read with Section 15C of the Environment (Protection) Act, 1986 as amended by the Jan Vishwas (Amendment of Provisions) Act, 2023, and the Environment (Protection) (Manner of Holding Inquiry and Imposition of Penalty) Rules, 2024, the proposal of NMCG for



appointment of an Adjudicating Officer has been duly accepted by the Department of Water Resources, River Development & Ganga Rejuvenation (DoWR, RD & GR), and accordingly, an Adjudicating Officer has been appointed vide letter dated 29.01.2026 for the purpose of determining penalties for contraventions under the said Order.

A copy of the said order dated 29.01.2026 is annexed herewith and marked as '*Annexure – R5*'.

11. That it is respectfully submitted that NMCG, upon due consideration of the material available on record and the submissions made by Rail Vikas Nigam Limited, has passed a reasoned and speaking order, holding inter alia that:

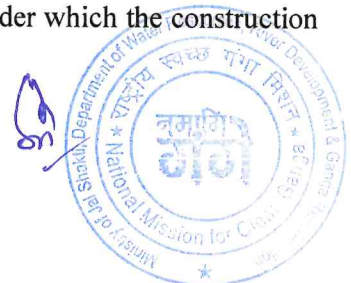
- (i) RVNL has undertaken the project without obtaining prior approval of NMCG; such action constitutes a violation of Paragraph 42 of the Authorities Order, 2016;
(ii) the justifications advanced by RVNL do not sustain the non-compliance.

It is further respectfully submitted that, NMCG in exercise of powers conferred under Section 41 of the River Ganga (Rejuvenation, Protection and Management) Authorities Order, 2016, has determined that the present matter is a fit case for placing before the Adjudicating Officer for adjudication under the provisions of the Environment (Protection) Act, 1986, as amended by the Jan Vishwas (Amendment of Provisions) Act, 2023.

Copy of the NMCG order dated 21.04.2026 is marked and annexed herewith as '*Annexure – R6*'.

12. That it is respectfully submitted that, in compliance with the directions of this Hon'ble Tribunal, Respondent No. 2 has specifically sought information from the concerned authorities including the Ministry of Railways, Rail Vikas Nigam Limited, and the District Magistrate/District Ganga Committee, Prayagraj, for identification of erring officials for granting approvals and proceeding with construction without obtaining prior permission under the 2016 Order.

13. That it is respectfully submitted that the District Magistrate, being the Chairperson of the District Ganga Committee under the 2016 Order, has been directed to furnish details regarding compliance monitoring and the circumstances under which the construction

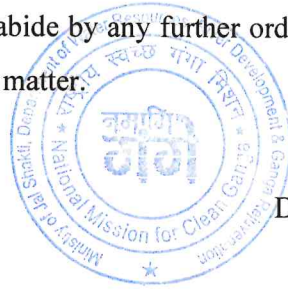


activity was allowed to proceed without prior approval of NMCG and to identify the officer responsible for such lapse.

14. That it is respectfully submitted that responses from the District Magistrate/District Ganga Committee is awaited and upon receipt of the same, Respondent No. 2 shall undertake further action in accordance with applicable law and procedure.
15. That it is further respectfully submitted that NMCG has not confined its action solely to the Project Director of RVNL, but has written to District Magistrate/District Ganga Committee and RVNL to identify all authorities and officials involved in the decision-making and execution of the project without obtaining prior approval under the 2016 Order, which is also evident from the communications issued to the various concerned authorities in this regard.
16. That it is respectfully submitted that upon receipt of the response from the District Magistrate, Prayagraj, with regard to the issues raised and identification of the concerned officials, Respondent No. 2 shall undertake due examination of the matter and take an appropriate decision, including referring the case to the Adjudicating Officer in terms of the applicable statutory provisions, as noted hereinabove in Para 10.
17. That it is respectfully submitted that NMCG has undertaken all due process in accordance with the provisions of the River Ganga (Rejuvenation, Protection and Management) Authorities Order, 2016 while proceeding against the violator, including issuance of Show Cause Notice, grant of opportunity of hearing, and passing of a reasoned speaking order, followed by reference to the Adjudicating Officer for determination of liability. It is further submitted that NMCG remains committed to strict enforcement of the statutory framework and shall continue to take necessary action against any violations of the said Order in future, in accordance with law.
18. That the answering respondent is committed to protecting the River Ganga and its tributaries as mandated by the River Ganga (Rejuvenation, Protection and Management) Authorities, 2016.
19. That the above facts are placed on record for the kind consideration of this Hon'ble Tribunal.



20. That the Respondents submit that they shall abide by any further orders or directions passed by this Hon'ble Tribunal in the instant matter.



DEPONENT

VERIFICATION

22 APR 2026

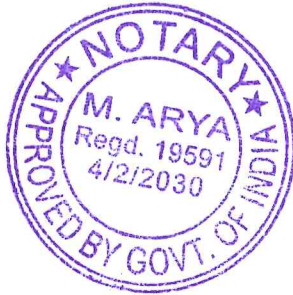
Verified at New Delhi on this day of April 2026 that the contents of the aforesaid affidavit are true and correct to my knowledge and belief and nothing material has been concealed therefrom.

Date: April 22, 2026

Place: New Delhi



DEPONENT



ATTESTED

NOTARY PUBLIC

22 APR 2026

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सत्यमेव जयते

आजादी का
अमृत महोत्सव

राजीव कुमार मिश्र, भा.प्र.से.
महानिदेशक
राष्ट्रीय स्वच्छ गंगा मिशन
Rajeev Kumar Mital, IAS
DIRECTOR GENERAL
NATIONAL MISSION FOR CLEAN GANGA

भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन,
नदी विकास और गंगा संरक्षण विभाग
GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI
DEPARTMENT OF WATER RESOURCES,
RIVER DEVELOPMENT & GANGA REJUENATION

D O. No. TE-12015/3/2023-O/o ED(TECH) NMCG / 7

दिनांक: 08/04/2025

Subject: Prior Approval for specified construction across Ganga River Under NMCG Authorities Notification, 2016

Resp. Sir

As you may be aware that Government of India vide its Notification dated 07.10.2016 has created National Mission for Clean Ganga (NMCG) with overarching mandates of taking host of measures for rejuvenation, protection and management of River Ganga and its tributaries. Vide paragraphs 6(3) and 42 of this Notification provides for seeking prior approval for various types of works to be constructed across the rivers in the Ganga basin including rail and road bridges; **(copy enclosed)**

2. However, in a clear deviation from the provisions of this Notification, Authorities are approaching NMCG for seeking post facto approval after they had completed a significant part of construction works.
3. Therefore, it is important to sensitize officials of Ministry of Railway and its subsidiary Organizations like RVNL, etc. of mandatory nature of prior clearances required to be obtained for different nature of works/structures under Para 6 (3) and 42 (as the case may be).
4. Above in view, I would request the Railway Board to issue necessary directions to all concerned in this regard.

Yours sincerely,

(Rajeev Kumar Mital)

Shri Satish Kumar
Chairman & Chief Executive Officer
Railway Board (Ministry of Railway)
Email : crb@rb.railnet.gov.in

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गंगा

282944

राष्ट्रीय स्वच्छ गंगा मिशन
प्रथम तल, मेजर ध्यान चंद नेशनल स्टेडियम, इण्डिया गेट, नई दिल्ली-110002
NATIONAL MISSION FOR CLEAN GANGA
1st Floor, Major Dhyan Chand National Stadium, India Gate, New Delhi - 110002
Ph. : 011-23049528, Fax : 23049566, E-mail : dg@nmcg.nic.in



RAIL VIKAS NIGAM LIMITED
August Kranti Bhawan, Bhikaji Cama Place,
New Delhi-110066

Mo No: 315
Dy. No: 28/5/25

No. RVNL/ED-NE/Circular/01/3284

Varanasi, Date: 21.05.2025

CIRCULAR

Sub: Mandatory Prior Clearance from NMCG for Construction Activities Across River Ganga and Its Tributaries - Sensitization of All Field Units and Officials

1. Background:

The rebuilding of Bridge No. 111 over River Ganga, located between Jhusi and Prayagraj Stations, was initially sanctioned under the Pink Book 2003-04 and re-sanctioned in 2015-16. It was handed over to RVNL for execution in 2017.

The construction was initiated without obtaining prior environmental clearance from the National Mission for Clean Ganga (NMCG) as required under the NMCG Notification, 2016. A post-facto approval was subsequently sought and granted by NMCG vide Letter No. TE-12015/3/2023-0/o ED(TECH) NMCG dated 18.03.2025, under Para 42 of the Notification.

Through its D.O. Letter dated 08.04.2025, NMCG has expressed concern and directed that all Railway agencies, including RVNL, must sensitize their officials on the mandatory requirement of prior approval under Para 6(3) and Para 42 of the Notification.

2. Legal Provisions under NMCG Notification, 2016:

- **Para 6(3):**
Requires prior approval from NMCG for construction of any permanent structures, including bridges, pipelines, or utilities across River Ganga or its tributaries.
- **Para 42:**
Provides for post-facto clearance only in exceptional cases. Such practice is discouraged and subject to scrutiny, conditions, or even rejection by NMCG.

3. Procedure for Obtaining NMCG Approval:

All RVNL field units must adhere to the following procedure before commencing any construction activity within the Ganga River basin:

Step 1: Identification of Work Scope

- Assess whether the work falls within riverbed, floodplain, or riparian zones of Ganga or its tributaries.
- Include construction of piers, abutments, embankments, foundations, or protection works as applicable.

Step 2: Preparation of Proposal

- Prepare a detailed proposal, including:
 - DPR extracts, General Arrangement Drawings (GADs)
 - Environmental impact summary
 - Location maps and cross-sectional drawings
 - Justification for riverbed occupation

Vogal
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28/5
Ms. Anjali

Step 3: Submission to NMCG

- Route the proposal through RVNL HQ or concerned Zonal authority to:
Director (Technical), National Mission for Clean Ganga (NMCG)
Major Dhyan Chand National Stadium, India Gate, New Delhi – 110002
Email:

Step 4: Follow-up & Clarification

- Respond to any queries or clarification sought by NMCG.
- Coordinate through Environment Cell for technical representation if needed.

Step 5: Receive Approval

- Only upon **formal written clearance**, construction should proceed.
- Retain the approval in project documentation for audits and inspections.

4. Action Points:

1. All PIUs must **review ongoing and planned projects** in the Ganga basin and ensure that **no work is taken up without NMCG clearance**.
2. Submit a compliance status report to the **Corporate Environment Division** within **15 days**.
3. **Design and Tendering divisions** must incorporate NMCG clearance as a **pre-bid requirement** wherever applicable.
4. **Training sessions** will be scheduled for all project engineers and planners on environmental compliance protocols.

5. Accountability and Compliance:

Non-compliance with the NMCG guidelines may lead to:

- **Project suspension or cancellation**
- **Penalties from statutory authorities**
- **Reputational damage to RVNL and Ministry of Railways**

All officials are directed to treat this as **mandatory** and ensure strict adherence in all present and future projects.

(Vikas Chandra)
Executive Director/NE
Rail Vikas Nigam Limited

Copy to: -

1. CMD, DP and DO for kind information please.
2. All PEDs/EDs/CPMs/GGMs/GMs.
3. All officers and staff of RVNL.

No. RVNL/ED-NE/Corr. / 3285

Varanasi, Date: 21.05.2025

✓ Executive Director (Tech.)
National Mission for Clean Ganga (NMCG),
1st Floor, Major Dhyan Chand National Stadium,
India Gate, New Delhi - 110002.

Sub: Compliance with NMCG Authorities Notification, 2016 - Prior Approval for Construction Activities Across River Ganga.

- Ref: (i) NMCG Letter No. TE-12015/3/2023-O/o ED(TECH) NMCG dated 15.05.25.
(ii) D.O. Letter from NMCG dated 08.04.2025.
(iii) NMCG Post-Facto Approval Letter No. TE-12015/3/2023-O/o ED(TECH) dated 18.03.25
(iv) NMCG Letter No. TE-12015/3/2023-O/o ED(TECH) dated 06.11.2023.
(v) Railway Board Letter No. 2023/Proj./MUTP-III/VR-DRD/1/4 dated 13.10.2023
(vi) NOC by UP Pollution Control Board for setting up to batching plant.
(vii) NOC issued by Mela Officer, Prayagraj.

Sir,

This is with reference to the compliance of provisions under the NMCG Authorities Notification, 2016, concerning the construction across the river Ganga.

The rebuilding of Bridge No. 111 over River Ganga, located between Jhusi and Prayagraj Stations, was initially sanctioned under the Pink Book 2003-04 and re-sanctioned in 2015-16. The project was subsequently handed over to Rail Vikas Nigam Limited (RVNL) for execution in 2017.

1. **Statutory Context and Applicability of Exemptions under the Railway Act**

As per Railway Board Letter No. 2023/Proj./MUTP-III/VR-DRD/1/4 dated 13.10.2023, and Section 11 of the Railways Act, 1989, railway projects are exempt from seeking Environmental Clearance (EC) and Coastal Regulation Zone (CRZ) approvals. The said provision empowers railway administrations to undertake construction over rivers, streams, canals, and other water bodies for the purposes of building and maintaining railway infrastructure, notwithstanding any other law in force. The relevant Office Memorandum of the Ministry of Environment, Forest & Climate Change (MoEF&CC) also reinforces this exemption.

2. **Scope of Work and Environmental Safeguards**

The construction work was carried out by ITD CEM-BBJ JV, the appointed agency for the project. The bridge components are categorized as follows:

- i. **Substructure Work** (foundations, piers, and pier shafts): This was completed before March 2023, barring minor balance items. For execution of substructure works, a batching plant was installed at a designated site near Jhusi Railway Station at coordinates E: 592329.16 and N: 2813114.66, located at a safe distance from the riverbank. The Uttar Pradesh Pollution Control Board granted consent to operate the batching plant for the period from 20.04.2021 to 31.03.2023, and later extended it from 23.06.2023 to 31.03.2024. Since the construction activity, including concrete casting, was completed within the valid period of approvals, and no material or effluent was discharged into the river, it is confirmed that **no environmental violations occurred** during the execution.

- ii. **Superstructure Work** (steel girder fabrication, launching, and bearing installation): A dedicated **fabrication yard** was established near Jhusi station. All girder materials were mobilized from the Jhusi end and launched using a **launching crane**, primarily operating from the first completed span, thereby avoiding any incursion into or pollution of the river channel.

3. **Regulatory Engagement and NOC from Local Authorities**

In adherence to local statutory obligations, RVNL obtained a **No Objection Certificate (NOC) from the Mela Officer, Prayagraj**, considering the site's proximity to religious and public congregation areas. All operations were conducted in coordination with district authorities to ensure minimal disruption and absolute environmental compliance.

4. **NMCG Notification Awareness and Compliance**

RVNL came to know of the requirement for prior approval under the NMCG Authorities Notification, 2016 only upon receipt of NMCG Letter No. TE-12015/3/2023-O/o ED(TECH) dated 06.11.2023. Consequently:

- i. An application (Application No- NMCG20241711446743) was applied on 17.01.2024 through the NMCG online portal by RVNL's executive agency M/s ITD CEM-BBJ JV. The proposal was, however, returned on 19.08.2024.
- ii. An initial application (Application No. NMCG2024311671) was applied on 01.03.2024 through the NMCG online portal by RVNL. The proposal was, however, returned on 19.08.2024 with directions to obtain post-facto approval because work was completed in March 2023.
- iii. A **revised proposal seeking post-facto approval** for the completed construction was submitted under **Application No. NMCG2024910144548**, and the same was approved under section 42 by NMCG on 18.03.2025.

5. **Regulatory Review under Section 42 of the Notification**

As per the deliberations in the 2nd meeting of the Technical Cell of NMCG held on 30.04.2024 and recorded in the minutes dated 31.05.2024, it was noted that since construction had already been completed, the project would not fall under the scope of Section 42 (Prior Approval) but rather under Section 6(3) of the Notification. This provision empowers NMCG to review pre-2016 constructions in floodplains or riverbanks to evaluate their environmental impact and prescribe necessary measures. After due scrutiny, NMCG was pleased to **approve under Section 42** vide its communication dated 18.03.2025.

6. **Institutional Compliance and Capacity Building**

Pursuant to **D.O. Letter dated 08.04.2025** from NMCG, RVNL has initiated internal sensitization measures. A formal **circular has been issued by the Executive Director** (copy enclosed), directing all field offices and project teams to ensure mandatory compliance with the provisions of the **NMCG Notification, 2016**, particularly Sections **6(3)** and **42**, before undertaking any future construction activities along the Ganga River or its tributaries.

This is submitted for your kind information and necessary record. We reaffirm our commitment to full compliance with the environmental mandates of the Government of India and will ensure adherence to all future procedural and regulatory requirements issued by NMCG.

D.A- As above.


(Vikas Chandra)
 Executive Director/NE
 Rail Vikas Nigam Limited

Copy to:

1. CMD/RVNL & DO/RVNL for kind information please.

512



सत्यमेव जयते

आजादी का
अमृत महोत्सव

राजीव कुमार मित्रल, भा.प्र.से.
महानिदेशक
राष्ट्रीय स्वच्छ गंगा मिशन
Rajeev Kumar Mital, IAS
DIRECTOR GENERAL
NATIONAL MISSION FOR CLEAN GANGA

भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन,
नदी विकास और गंगा संरक्षण विभाग
GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI
DEPARTMENT OF WATER RESOURCES,
RIVER DEVELOPMENT & GANGA REJUVENATION

D. O. No. TE-12015/3/2023-O/o ED(TECH) NMCG

Dated: 10th April, 2025

Subject: Proposal for approval for the Construction of the Daraganj Rebuilding Project (Bridge No. 111) over River Ganga at Prayagraj under NMCG Authority Notification, 2016

Attention is invited to the Paras 6(3) and 42 of NMCG Authorities Notification, 2016, which mandate obtaining prior approval for diverse nature of construction (temporary/permanent) across the River Ganga and its tributaries, and also invest powers with District Ganga Committee (DGC) under Para 55 of it with overall objectives of taking measures for rejuvenation, protection and management of River Ganga and its tributaries. (copy enclosed).

2. In the instant case, the Rail Vikas Nigam Limited (RVNL) approached NMCG seeking approval for the construction of a railway bridge (Bridge no. 111) in Prayagraj on 17/01/2024, only after completion of it, as conveyed by ITD Cementation vide its letter dated 17/11/2023;
3. NMCG considered the proposal in question and granted approval in view of the critical infrastructure needs of Prayagraj city during recently concluded Kumbh Mela. While granting approval, clear instructions have also been issued to the concerned authorities to refrain from initiating any activity in future that violate the provisions of the Authorities Notification;
4. Therefore, in view of the above, it is hereby directed that appropriate action be taken against the erring official (s) responsible for non-compliance with the mandatory provisions of the NMCG Authorities Notification, 2016 & the action taken in the matter be informed to the NMCG within a month of the issue of this communication.

Yours sincerely,

(Rajeev Kumar Mital)

**District Magistrate cum Chairman DGC,
District Magistrate Office, Collectorate, Prayagraj, UP-211002**

Copy to:

1. The Chief Secretary cum Chairman, State Ganga Committee, Plot No. 18, Sector 07, Gomti Nagar Extension, Lucknow, Uttar Pradesh – 226010
2. Project Director, SMCG, UP



राष्ट्रीय स्वच्छ गंगा मिशन
प्रथम तल, गेजर ध्यान चंद नेशनल स्टेडियम, इन्डिया गेट, नई दिल्ली-110002
NATIONAL MISSION FOR CLEAN GANGA
1st Floor, Major Dhyan Chand National Stadium, India Gate, New Delhi - 110002



Court Matter (Most Urgent)

फा.सं/F. No L-25012(11)/27/2024-LME NMCG
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास एवं गंगा संरक्षण विभाग
राष्ट्रीय स्वच्छ गंगा मिशन

प्रथम तल, मेजर ध्यानचंद, राष्ट्रीय स्टेडियम,
इंडिया गेट, नई दिल्ली- 110002
दिनांक: 16/03/2026

Subject: Submission of Comprehensive Action Taken Report in the matter relating to violation of the River Ganga (Rejuvenation, Protection and Management) Authorities Order, 2016.

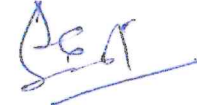
This is with reference to the ongoing proceedings before Hon'ble National Green Tribunal I.A. 261/2024 in OA 611/2024-Bharatiya Kisan Union (Purwa) vs Union of India & Ors, regarding Rebuilding Bridge No.111, Prayagraj. In this context, Hon'ble Tribunal Order dated 30.01.2026 may be referred to which is attached as **(Annexure-1)**.

In this regard, this office had issued a DO letter dated 10/04/2025, requesting appropriate action against above matter for non-compliance with the mandatory provisions of the Notification, order 2016. However, despite reminder issued vide letter dated 15/05/2025, no response has been received so far despite a considerable period of time has passed since then. Copies of these two communications are enclosed herewith for ready reference **(Annexure-2&3)**.

Above in view, it is again requested to submit a comprehensive report including action taken in the matter to ed-technical@nmcg.nic.in on or before 05/04/2026. In case, no reply is received by this date, NMCG shall be constrained to take appropriate action as deemed necessary. It may pl be noted that **the next date of hearing in the matter is 23.04.2026**.

This issues with the approval of DG, NMCG.

Encl: As above



(अनूप कुमार श्रीवास्तव)
कार्यकारी निदेशक (तकनीकी)

To,

District Magistrate and Chairperson, District Ganga Committee, District Magistrate Office,
Collectorate, Prayagraj, Uttar Pradesh – 211002.

Copy to:

1. Chief Secretary, Govt of UP and Chairperson, State Ganga Committee
2. PD, SMCG, UP

Copy for kind information to:

PS to DG, NMCG

515



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Project Office:

Chief Project Manager-III, Varanasi
Near DRM office, Lahartara,
Varanasi-221002
Email: cpmrvnlbsb2023@gmail.com

No. RVNL/BSB/CPM-III/Br.No.111/NMCG/1277

Date:-28.01.2026

Anup Kumar Srivastava
Executive Director/Technical
National Mission for clean Ganga

Sub:-Reply regarding Show Cause Notice for execution of Br. No 111 at Prayagraj.

Ref:

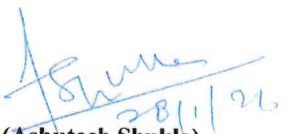
1. Minutes of Meeting of Hearing Held on 12.12.2025.
2. Letter from NMCG vide letter No. L-25012(11)/27/2024-LME NMCG, Dated 20.01.2026.

1. That the issue pertains to the construction of the Rail Bridge No.111 between Daraganj & Jhusi across river Ganga. The existing railway bridge originally constructed in 1912 was unable to support the 25-ton axle load and had surpassed its service life of 100 years. Therefore, it was inadequate for carrying the present railway standard axle loads, resulting in imposition of Permanent Speed restriction of 50Km/h on this section. This project at an estimated cost of Rs. 480 Cr was essential for enhancing the regional connectivity.
2. That the work of rebuilding of bridge no. 111 over river Ganga was initially appeared on pink book 2003-04 of NER. The proposal for rebuilding the bridge was sanctioned by railway board in 2003-2004, 2010, 2012 & 2017. The same was revived and transferred to RVNL from NER vide letter of Ministry of railway dt 05.09.2017. That all major substructure work for the bridge was completed in March 2023, and by June 2023, 80% of the superstructure work was finished. The work of bridge was completed on 17.11.2023. Additionally, the project was directly monitored by the Prime Minister's Office(PMO), and the completion of the bridge before the Maha Kumbh (January 2025) was mandatory to avoid any unwarranted incident & to ensure proper crowd management, as a large number of devotees were expected to gather during the event. Therefore, in the interest of general public at large the construction was essential.
3. That necessary prior permissions were obtained from the Mela Adhikari on the directions of the Additional District Magistrate (ADM) vide its letter dt 23.10.2018 along with other approvals from the concerned authorities, prior to the commencement of the construction activities. Further, as stated in RVNL dt 17.06.2023, following necessary approvals were obtained:
 - i. The NOC with respect to concrete blasting from ADM, Prayagraj vide letter dt 03.12.2021. (Annexure-6)
 - ii. NOC with respect to construction of temporary store at the project site from SDM, Prayagraj vide letter dt 07.04.2022. (Annexure-7)
 - iii. The site was duly inspected by the Environmental Engineer, Municipal Corporation of Prayagraj on 13.06.2023.(Annexure-8).The inspection report, dated 13.06.2023, addresses fully each and every accusation made against RVNL. It was also ensured that no construction and demolition (C&D) waste was left in the river during or after the construction process. Furthermore, the instructions provided by the Pollution Control Board were strictly adhered to.
4. That further, as stated in RVNL letter dt 01.03.2024 following approvals were obtained:
 - o NOC from ADM, Prayagraj vide letter dt 23.10.2018. (Annexure-1)
 - o NOC from SDM, Prayagraj vide letter dt 23.10.2018. (Annexure-2)
 - o NOC for the construction of the bridge from the Mela Adhikari Prayagraj was received vide letter dt 25.10.2018. (Annexure-3)

- o Sub District Officer Magh Mela letter dt 13.12.2021.
 - o U.P Pollution Control Board, Prayagraj letter dt 20.04.2021. (Annexure-4)
 - o NOC from Officer-in-Charge Magh Mela Pradhikaran, Prayagraj vide letter dt 15.12.2020 & 24.09.2021.(Annexure-5)
 - o Sub-District Officer letter dt 07.04.2022.
 - o R.O UPPCB, Prayagraj letter dt 23.06.2023.Joint inspection report with Municipal Corporation dt 13.06.2023. (Annexure-9)
5. That RVNL submitted an online application seeking approval from NMCG on 17.01.2024 and again on 01.03.2024. NMCG observed that as it is a project post 2016 an application seeking ex post-facto Environmental Clearance (EC) will be the right course. Following which NMCG applied for ex post-facto Environmental Clearance (EC) dt. 01.03.2024 & 02.09.2024. NMCG granted the post-facto approval vide letter dt. 18.03.2025.
 6. That the Pollution Control Board initially granted approval for installation of Batching plant from 20.04.2021 to 31.03.2023, which was later extended from 23.06.2023 to 31.03.2024.A penalty for the interim period was also paid to the Pollution Control Board by executing agency. Since the project was completed within the approved tenure of the batching plant, no environmental violations occurred. Moreover, the batching plant used for casting the foundation and piers of the important bridge was located near Jhusi station (Altitude:- 592329.16 m E & 2813114.66 m N) far away from the riverbank, ensuring no disposal of waste into the river.
 7. That as per Section 11 under Chapter IV of The Railways Act, 1989 railway projects are exempt from environmental clearance. Further, the railway letter no 2023/Proj. /MUTP-III/VR- DRD/1/4 New Delhi, dt 13.10.2023 stated that railway projects are exempt from requiring Environmental Clearance (EC) and Coastal Regulation Zone (CRZ) approval, as stipulated under Chapter-IV, Section 11 of the Railway Act, 1989.
 8. That nevertheless, RVNL applied for approval on the NMCG website. In response the NMCG issued a statement dated 31st May 2024 as per NMCG directives in the minutes of the 2ndmeetingofthecellheld on 30th April 2024 from 10:30 AM onwards at NMCG. The NMCG clarified that since the construction of the bridge is already completed, it does not fall under the prior approval clause mentioned in Section 42 of the Authority's Order. Instead, the project can be reviewed under Section 6(3), which allows the NMCG to evaluate projects sanctioned before 2016. Accordingly, RVNL filed the application for post-facto approval whose approval was pending. The NMCG granted the post facto approval vide letter dt 18.03.2025.
 9. That the matter of Bhartiya Kisan Union (PURWA) vs. UOI & Ors [O.A.No.611/2024] is sub-judice before the Hon'ble National Green Tribunal. During the proceedings in compliance of Hon'ble Tribunal order dt. 13.11.2024, NMCG filed the status report dt 18.03.2024, along with letter dt 18.03.2025. The letter dt. 18.03.2024 in reference to RVNL letter dt 01.03.2024 & 02.09.2024 seeking post facto approval states that the proposal for post facto approval was presented before the 5th Cell Meeting on 28.10.2024 and upon examination the authority decided to grant ex-post facto approval of the project under section 42 of Authorities Notification, 2016.
 10. That it is pertinent to note that the Ministry of Environment, Forest and Climate Change (MoEF&CC) issued a notification in March 2017 granting one time opportunity to projects that had commenced without obtaining prior EC. This process of regularization of such projects was later institutionalised vide O.M dt 21.07.2021. In 2023 this notification was challenged, proceeding was instituted, Vanashakti vs. UOI [2025 SCC OnLine Sc 1139].By this judgment dt 16.05.2025 the Hon'ble SC allowed the challenge and struck down the notifications.

11. That during the proceedings of Bhartiya Kisan Union (PURWA) vs. UOI & Ors [O.A No. 611/2024] the Hon'ble Tribunal pointed out that grant of such post facto approval by NMCG is in contravention of the Hon'ble Supreme Court Judgment dt 16.05.2025 in Vanashakti vs. UOI [2025 SCC Online Sc 1139] . In light of this NMCG was asked to take further necessary actions. In compliance of which, the NMCG issued Show Cause notice dt 16.10.2025 to RVNL stating that execution of project without prior approval from NMCG is prima facie in contravention of the mandatory requirements stated under para42ofNotification S.O 3187(E) dt 07.10.2017.RVNL was asked to explain its position with respect to the issues raised in the said matter, including compliance with the applicable statutory and regulatory requirements. RVNL submitted its reply dt 29.10.2025.
12. That however, the Hon'ble Supreme Court vide the judgment dt 18.11.2025 (**Annexure-10**) in Confederation of Real Estate Developers of India (CREDAI) vs. Vanashakti & Anr. [2025 INSC 1326] recalled the earlier judgment dt 16.05.2025 in Vanashakti vs. UOI [2025 SCC OnLine Sc1139] and thereby up held the validity of ex-post facto Environment Clearance granted by regulatory authorities. It was reiterated that, "...there is no antinomy between development and environment".
13. That regarding blasting related contention it is stated that, blasting is a process to ensure that the wells do not get stuck during the sinking operation. The blasting was conducted solely to facilitate the proper placement of the concrete foundation and the final positioning of the wells, which is crucial to ensure the stability of the bridge. It is important to note that the blasting work was carried out only after obtaining prior permission from the District Magistrate of Prayagraj. Mild blasting was performed in strict adherence to the standard specifications set by both the Ministry of Road Transport and Highways (MoRTH) and Indian Railway Standards. Therefore, the allegation of polluting river is completely baseless and misleading.
14. That regards the concern about polluting the river during construction; this claim is completely false and misleading. The photographs presented in the RTI are misrepresentative. The RTI, submitted by the applicant via letter reference BKK/NMCG dated 04/04/2023 & NMCG/BKU/07 dated 11th December 2023, shows several images of the ongoing construction, including a temporary bridge. This bridge, essential for transporting materials across the submerged areas of the river, was constructed with permission from the Mela Adhikari. The temporary bridge was made by inserting steel pipes, which did not cause any pollution to the river. The super structural work, which consist of fabrication of girder, launching of girder, installation of bearing & other miscellaneous work. To execute the same a fabrication yard was established near Jhusi station, material was supplied from Jhusi end for launching of girders. Most of launching was conducted by launching crane which was assembled on the 1st span which did not contribute to any environmental pollution in the River Ganga.
15. That in light of the above stated facts, circumstances, judicial developments, and in light of larger public interest, it is earnestly requested that the grant of ex-post facto EC by NMCG should be considered as valid approval for all purposes and no penalty may be imposed or no adverse action may be taken against RVNL.

Enclosure: Annexure 1-10.


(Ashutosh Shukla)

**Chief Project Manager-III
Rail Vikas Nigam Limited
Varanasi**

Copy to:-ED/NE for kind information please.

अपर जिलाधिकारी (नगर),
प्रयागराज।

सेवा में

मेलाधिकारी,
कुम्भ मेला, प्रयागराज।
/एस0टी0/नगर-2018

दिनांक अक्टूबर, 23 2018

संख्या:-
महोदय,

कृपया श्री आयुष चौधरी, उपजिलाधिकारी सदर, प्रयागराज के पत्र संख्या 1913/एस0टी0-सदर/2018 दिनांक 23-10-2018 के साथ संलग्न श्री संतोष शुक्ला, आई0आर0एस0ई0, सी0पी0एम0-2/बी0एस0बी0/आर0बी0एन0एल0, रेल विकास निगम, लिमिटेड, इलाहाबाद के पत्र संख्या आर0बी0एन0एल0/सी0पी0एम0-2/बी0एस0बी0डिफेंस दिनांक 09-10-2018 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके अन्तर्गत अवगत कराया गया है कि कुम्भ मेला क्षेत्रान्तर्गत स्थित भूमि रक्षा सम्पदा विभाग की भूमि है। रक्षा सम्पदा विभाग एवं रेलवे के मध्य भूमि विनिमय की कार्यवाही प्रचलित है। मेला क्षेत्र स्थित भूमि का विनिमय रक्षा सम्पदा विभाग एवं रेलवे के मध्य किये जाने में राजस्व विभाग को कोई आपत्ति नहीं है, उक्त भूमि पर रेलवे द्वारा पिलर का निर्माण कार्य प्रस्तावित है। गंगा नदी निकट संगम एरिया में रक्षा भूमि पर निर्माण कार्य करने से पूर्व मेला प्राधिकरण, प्रयागराज से अनापत्ति प्रमाण पत्र प्राप्त किया जाना होगा क्योंकि उक्त भूमि मेला क्षेत्र के अन्तर्गत आती है।

अतः आपसे अनुरोध है कि उपरोक्त प्रकरण के सम्बन्ध में अपने स्तर से अनापत्ति निर्गत करने हेतु नियमानुसार आवश्यक कार्यवाही करने का कष्ट करें।

संलग्नक:-उपरोक्तानुसार।

(अशोक कुमार कनौजिया)
अपर जिला मजिस्ट्रेट (नगर),
प्रयागराज।

संख्या:-29 (५)/तददिनांकित।

प्रतिलिपि:-

- 1-जिलाधिकारी महोदय को सादर सूचनार्थ।
- 2-वरिष्ठ पुलिस अधीक्षक (कुम्भ-मेला), प्रयागराज को सूचनार्थ एवं आवश्यक कार्यवाही हेतु।
- 3-ब्रिगेडियर, एस0ओ0(लैण्ड) जी0ओ0सी0, हे0क्वाटर पूर्वा यू0पी0 एण्ड एम0पी0 सब एरिया न्यू कैण्ट, प्रयागराज को सूचनार्थ एवं आवश्यक कार्यवाही हेतु।
- 4-मुख्य परियोजना प्रबंधक, रेल विकास निगम लि0, वाराणसी, प्रयागराज को सूचनार्थ हेतु।
- 5-उपजिलाधिकारी सदर, प्रयागराज को सूचनार्थ एवं आवश्यक कार्यवाही हेतु।

23/10/18
(अशोक कुमार कनौजिया)
अपर जिला मजिस्ट्रेट (नगर),
प्रयागराज।

Annexure-2

कार्यालय उप जिलाधिकारी सदर, प्रयागराज
संख्या 1913 / एस0टी0-सदर/2018 दिनांक अक्टूबर 23, 2018
अपर जिला मजिस्ट्रेट (नगर)
प्रयागराज।

कृपया अपने कार्यालय के पत्र संख्या 1327 / एस0टी0-नगर दिनांक 15-10-2018 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके अन्तर्गत श्री संतोष शुक्ला, आई0आर0एस0ई0, सी0पी0एम0-2 / बी0एस0बी0 / आर0वी0एन0एल0, रेल विकास निगम, लिमिटेड इलाहाबाद के पत्र संख्या आर0वी0एन0एल0 / सी0पी0एम0-2 / बी0एस0बी0 डिफेन्स दिनांक 9-10-2018 की प्रति संलग्न करते हुए पत्र में उल्लिखित बिन्दुओं के सम्बन्ध में नियमानुसार आवश्यक कार्यवाही किये जाने की अपेक्षा की गयी है।

इस सम्बन्ध में अवगत कराना है कि कुम्भ मेला क्षेत्रान्तर्गत स्थित भूमि रक्षा सम्पदा विभाग की भूमि है। रक्षा सम्पदा विभाग एवं रेलवे के मध्य भूमि विनियम की कार्यवाही प्रचलित है। मेला क्षेत्र स्थित भूमि का विनियम रक्षा सम्पदा विभाग एवं रेलवे के मध्य किये जाने में इस कार्यालय को कोई आपत्ति नहीं है, उक्त भूमि पर रेलवे द्वारा पिलर का निर्माण कार्य प्रस्तावित है। ऐसा अवगत कराया गया है कि रक्षा विभाग द्वारा निर्माण के लिए अनापत्ति दी गई है। अतः निर्माण कार्य में राजस्व विभाग को कोई आपत्ति नहीं है, परन्तु (Shankar Prasad) Brig SO (Land) for GOC ने अपने पत्र संख्या 26039 / Br No 111/Ganges/Q3 दिनांक 17 सितम्बर, 2018 के प्रस्तर-4 में उल्लेख किया है कि रक्षा सम्पदा विभाग की उक्त भूमि मेला कार्य हेतु रिक्त रखने का प्राविधान शासनादेश में किया गया है। अतएव गंगा नदी निकट संगम एरिया में रक्षा भूमि पर निर्माण कार्य करने से पूर्व मेला प्राधिकरण, प्रयागराज से अनापत्ति प्रमाण पत्र प्राप्त किया जाना आवश्यक होगा।

(आयुष चौधरी)

उप जिलाधिकारी, सदर
प्रयागराज।

संख्या / एस0टी0-सदर/2018

दिनांक अक्टूबर ,2018

प्रतिलिपि- कुम्भ मेलाधिकारी, प्रयागराज को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

(आयुष चौधरी)

उप जिलाधिकारी, सदर
प्रयागराज।



कार्यालय मेलाधिकारी, कुम्भ मेला
प्रयागराज।



Email id : kumbhald2019@gmail.com, Fax : 0532-2500775 & Office : 0532-2504011

संख्या 2712 /पन्द्रह- कुम्भे (2018-19) दिनांक 25 अक्टूबर, 2018
सेवा में..

श्री संतोष शुक्ला,
आई0आर0एस0ई0
सीपीएम-2/बीएसबी/आरवीएनएल।

कृपया पत्र संख्या-RVNL/CPM-II/BSB/Defence के पत्र दिनांक 24.10.2018 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके ब्रिज संख्या-111 दारामंज गंगा नदी पर रेलवे ब्रिज बनाने के सम्बन्ध में अनापत्ति दिये जाने हेतु प्रस्तुत किया गया है।

उक्त अनापत्ति के सम्बन्धी पत्र से ही स्पष्ट है कि भूमि रक्षा विभाग की है और राजस्व विभाग को कोई आपत्ति नहीं है पत्र में उल्लिखित भूमि उ0प्र0 प्रयागराज मेला प्राधिकरण के मुख्य क्षेत्र के अर्न्तगत आती है और अभी कुम्भ मेला 2019 का कार्य चल रहा है उक्त रेलवे के ब्रिज के निर्माण कार्य भी जनहित में आवश्यक है अतएव अनापत्ति निम्न शर्तों के अधीन प्रदान की जाती है:-

1- उक्त संदर्भित ब्रिज के निर्माण का कार्य एवं सहवर्ती निर्माण सामग्री का मन्डारण आदि का कुम्भ मेला 2019 अवधि 31मार्च 2019के बाद प्रारम्भ किया जायेगा।

2- यह कि ब्रिज निर्माण की अवधि में प्राधिकरण की ओर से सम्पादित होने वाले माघ मेला अवधि में जनोपयोगी निर्माण एवं आवागमन मार्ग को किसी भी प्रकार की क्षति नहीं पहुँचायी जायेगी और श्रद्धालुओं की सुरक्षा व्यवस्था के समुचित प्रबन्ध रेलवे/ ब्रिज निर्माता कम्पनी के द्वारा सुनिश्चित किया जायेगा।

3- प्रयागराज मेला प्राधिकरण क्षेत्र में कराये जाने वाले किसी भी कार्य में विस्थापन/ आधिग्रहण एवं निस्कासन आदि का कार्य विधि एवं विधिक प्रक्रिया के अनुरूप ही किया जायेगा।

उपरोक्त शर्तों के अधीन ब्रिज संख्या-111(LJet Bridge) दारामंज गंगा नदी पर रेलवे ब्रिज के निर्माण हेतु मेला प्रशासन की ओर से अनापत्ति प्रदान की जाती है।

(विजय किरन आनन्द)
मेलाधिकारी,
कुम्भ मेला, प्रयागराज।

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M.S.I.D CEMENTATION INDIA LIMITED vide

Consent Order No. 11910954 Water

Dated: 20/04/2021

CONDITIONS OF CONSENT

1 This consent is valid only for the approved production capacity of Ready Mix Concrete-60 CUM/DAY.

2 The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge, KL/day	Treatment facility and discharge point
1	Domestic	3.0 KLD	Septic Tank

Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain.

4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard

4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms .

Industrial Effluent		
S.No	Parameter	Standard

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act, 1986 or otherwise mandatory .

The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .

7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.

3. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

1. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

प्रयागराज मेला प्राधिकरण, प्रयागराज

Email id.machmelapmp@gmail.com, office_0532-2500775

पत्र संख्या २४१

/पन्द्रह—मा०मे०(2021-22)

दिनांक २५ सितम्बर, 2021

अपर महाप्रबन्धक
रेल विकास निगम लि०
प्रयागराज।

विषय:—Existing रेलवे सेतु एवं प्रस्तावित दोहरीकरण सेतु के बीच में सेतु सं०-111 के निर्माण के लिए अस्थायी सेतु के लिए स्टोर के कार्य कराने के सन्दर्भ में।

कृपया उपर्युक्त विषयक अपने पत्रांक RVNL/BSB/GB111/Corr./36/134 दिनांक 14.09.2021 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा जनपद-प्रयागराज में गंगा नदी पर वर्तमान रेलवे ब्रिज एवं शास्त्री ब्रिज के मध्य में वाराणसी-प्रयागराज दोहरीकरण सेतु का कार्य प्रस्तावित किया गया है, का उल्लेख करते हुए प्रस्तावित सेतु के तीन पिलर गंगा नदी के प्रवाह में आ रहे हैं। इन पिलर पर कार्य शुरू करने के लिए स्टोरेज व मशीनरी प्रस्तावित स्थल पर रखने के लिए संलग्न स्केच ड्राइंग में प्रस्तावित स्थल पर अस्थायी स्टोर बनाने की अनुमति प्रदान करने की अपेक्षा की गयी है।

उपर्युक्त के क्रम में अवगत कराना है कि आप द्वारा प्रस्तावित स्थल पर गत माघ मेला 2020-21 में स्वास्थ्य सर्किल व स्वीपर कालोनी की बसावट की गयी थी। वर्तमान माघ मेले 2021-22 में आपके कार्य की महत्ता के दृष्टिगत प्रस्तावित स्थल पर इस वर्ष प्रयागराज मेला प्राधिकरण द्वारा कोई भी बसावट का कार्य नहीं किया जाएगा। स्केच ड्राइंग में प्रस्तावित स्थल पर स्टोर बनाये जाने हेतु प्रयागराज मेला प्राधिकरण को कोई आपत्ति नहीं है। साथ ही अवगत कराना है कि प्रस्तावित स्थल का स्वामित्व प्रयागराज मेला प्राधिकरण के पास नहीं है।

उपर्युक्त के क्रम में आपसे अनुरोध है कि कार्य की अपरिहार्यता एवं आवश्यकता के दृष्टिगत अन्य औपचारिकताओं की पूर्ति करते हुए अग्रेतर कार्यवाही करने का कष्ट करें।

(विवेक चतुर्वेदी)

प्रभारी अधिकारी (माघ मेला)
प्रयागराज मेला प्राधिकरण,
प्रयागराज।

पृ० संख्या
प्रतिलिपि:—

/पन्द्रह—मा०मे०(2021-22)

तददिनांक

जिलाधिकारी प्रयागराज महोदय को सादर अवलोकनार्थ।

(विवेक चतुर्वेदी)

प्रभारी अधिकारी (माघ मेला)
प्रयागराज मेला प्राधिकरण,
प्रयागराज।

कार्यालय जिला मजिस्ट्रेट, प्रयागराज
आदेश

अपर महा प्रबन्धक, रेल विकास निगम लिमिटेड प्रयागराज के पत्र सं० आरवीएनएल/वीएसवी/जीवी/111/कोर/36/दिनांक 25.11.2021 के अन्तर्गत अवगत कराया गया है कि जूँसी दारागंज के मध्य गंगा नदी पर रेलवे सेतु संख्या 111 के निर्माण का कार्य के सम्बन्ध में सेतु की नीव 10.5 मीटर व्यास के आर०सी०सी० 35 मीटर गहरे कुआ की है, नदी की भूमि में लगभग 35 मीटर कुआ की उचित सफाई हेतु कंट्रोल ब्लास्टिंग जिसमें 700 ग्राम के या इरासे कम की ब्लास्टिंग कर कुआ के नीचे की मिट्टी साफ कर कंक्रीट द्वारा गीचे के हिस्से को बन्द करने हेतु कंट्रोल ब्लास्टिंग की अनुमति चाही गयी है।

कंट्रोल ब्लास्टिंग का कार्य आई०टी०डी० सेम फर्म द्वारा मेसर्स जय मॉ विन्ध्यवासिनी इण्टर प्राइजेज के साथ अनुबन्ध एवं भारत सरकार द्वारा आवंटित लाइसेंस सं० ई/एच०क्यू०/यू०पी०/22/73 (ई 54147) उपलब्ध कराते हुये अवगत कराया गया है कि विस्फोट सामग्री जिलेटिन रॉड 25एमएम डिया साइट पर आपूर्ति उपरोक्त लाइसेंस युक्त रजिस्टर्ड फर्म द्वारा की जायेगी। उपरोक्त अनुमति निम्नवत शर्तों प्रतिबन्धों के अधीन निर्गत की जाती है।

1. ब्लास्टिंग के दौरान किसी भी प्रकार का प्राकृतिक दोहन/क्षरण/प्रदूषण जो निर्धारित मानक के विपरीत है, नहीं किया जायेगा।
2. उक्त ब्लास्टिंग से किसी भी प्रकार से शान्ति व्यवस्था बाधित नहीं होगी।
3. उक्त ब्लास्टिंग के दौरान मा० सर्वोच्च न्यायालय/मा० एन०जी०टी०/मा० उच्च न्यायालय के दिशा निर्देशों का सम्यक अनुपालन सुनिश्चित किया जायेगा।
4. उक्त ब्लास्टिंग से आगामी माघ मेलों का कार्य किसी भी प्रकार से बाधित नहीं किया जायेगा।
5. उक्त ब्लास्टिंग का कार्य किये जाने के पूर्व मुख्य अग्निशमन अधिकारी/क्षेत्रीय अधिकारी उ०प्र० प्रदूषण नियंत्रण बोर्ड/उप नियंत्रक विस्फोटक प्रयागराज को सूचित करेंगे।
6. उक्त ब्लास्टिंग से किसी भी प्रकार की ~~जन-जन~~ हानि कारित नहीं की जायेगी। उपरोक्त कंट्रोल ब्लास्टिंग की अनुमति इस प्रतिबन्ध के साथ सशर्त निर्गत किया जाता है कि यदि किसी शर्त/प्रतिबन्ध का उल्लंघन होता है तो कंट्रोल ब्लास्टिंग हेतु दी गयी अनुमति स्वतः समाप्त माना जायेगा एवं निर्गत अनुमति समय-समय पर सक्षम न्यायालय द्वारा पारित आदेश के अधीन रहेगी।

(मदन कुमार)

अपर जिल मजिस्ट्रेट(नगर)
प्रयागराज।

दिनांक 03, दिसम्बर, 2021

सं० 561 / ए०जे०ए०-1 / 2021

प्रतिलिपि:— निम्नलिखित को पत्र की प्रति संलग्न आवश्यक कार्यवाही हेतु प्रेषित है।

- 1- मण्डलायुक्त प्रयागराज मण्डल प्रयागराज।
- 2- जिलाधिकारी महोदय के अवलोकनार्थ।
- 3- वरिष्ठ पुलिस अधीक्षक प्रयागराज।
- 4- उप जिलाधिकारी, फूलपुर, प्रयागराज।
- 5- उप जिलाधिकारी, सदर प्रयागराज।
- 6- मेलाधिकारी, मेला प्राधिकरण प्रयागराज।
- 7- प्रभागीय निदेशक, सामाजिक वानिकी प्रभाग, प्रयागराज।
- 8- मुख्य अभियन्ता, प्रयागराज क्षेत्र लो०नि०वि० प्रयागराज।
- 9- मुख्य अग्निशमन अधिकारी, प्रयागराज।
- 10- क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, प्रयागराज।
- 11- उप मुख्य नियंत्रक विस्फोटक प्रयागराज।
- 12- अधिशासी अभियन्ता राष्ट्रीय राजमार्ग प्रयागराज।
- 13- अधिशासी अभियन्ता बाढ़ कार्य खण्ड प्रयागराज।
- 14- महा प्रबन्धक, गंगा प्रदूषण नियंत्रण बोर्ड प्रयागराज।
- 15- अपर महा प्रबन्धक, रेल विकास निगम लिमिटेड प्रयागराज के पत्र दिनांक 25.11.2021 के कम में सूचनार्थ।

प्रयागराज मेला प्राधिकरण, प्रयागराज

Email id: maghmelapmp@gmail.com, office: 0532-2500775

पत्र संख्या 21 / पन्द्रह—मा०मे०(2022-23)

दिनांक 07 अप्रैल, 2022

महाप्रबन्धक
रेल विकास निगम लि०
प्रयागराज।

विषय:—गंगा नदी में झूंसी प्रयागराज स्टेशन के मध्य पूर्वोत्तर रेलवे द्वारा 24×76.2m ऊपरगामी सेतु निर्माण के सम्बन्ध में।
महोदय,

कृपया उपर्युक्त विषयक अपने पत्रांक RVNL/BSB/GB111/Corr./36/232 दिनांक 16.03.2022 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा गंगा नदी में झूंसी प्रयागराज स्टेशन के मध्य पूर्वोत्तर रेलवे द्वारा 24×76.2m ऊपरगामी सेतु निर्माण के सम्बन्ध में संलग्न मानचित्र में प्रस्तावित स्थल पर अस्थायी स्टोर एवं बैचिंग प्लान्ट लगाने की अनुमति प्रदान करने का अनुरोध किया गया है।

उक्त के क्रम में मेला अमीन, प्रयागराज मेला प्राधिकरण की आख्या दिनांक 06.04.2022 (प्रति संलग्न) प्राप्त की गई। मेला अमीन द्वारा उपलब्ध करायी गई आख्या अनुसार प्रस्तावित स्थल का स्वामित्व प्रयागराज मेला प्राधिकरण के पास नहीं है। अतः स्केच ड्राईंग में प्रस्तावित स्थल पर अस्थायी स्टोर एवं बैचिंग प्लान्ट लगाए जाने हेतु प्रयागराज मेला प्राधिकरण को कोई आपत्ति नहीं है।
संलग्नक:—यथोपरि।

(संत कुमार)
उप जिलाधिकारी
प्रयागराज मेला प्राधिकरण,
प्रयागराज।
तददिनांक

पृ० संख्या / पन्द्रह—मा०मे०(2022-23)

प्रतिलिपि:—

मेलाधिकारी महोदय को सादर अवलोकनार्थ।

(संत कुमार)
उप जिलाधिकारी
प्रयागराज मेला प्राधिकरण,
प्रयागराज।

उत्तर प्रदेश के प्रयागराज जिले में गंगा नदी पर दारागंज और झूसी के बीच निर्माणाधीन रेलवे पुल के निर्माण कार्य स्थल की निरीक्षण आख्या

राष्ट्रीय स्वच्छ गंगा मिशन के पत्र सं० TE-12015/3/2023-0/OED (TECH)NMCG/909 Date 01-05-2023 द्वारा "उत्तर प्रदेश के प्रयागराज जिले में गंगा नदी पर दारागंज और झूसी के बीच निर्माणाधीन रेलवे पुल के कार्य के दौरान गंगा नदी में फैलाए जा रहे प्रदूषण को रोकने" के सम्बन्ध में कलेक्ट्रेट प्रयागराज डाक प्राप्ति ई0आर0के0 दिनांक 08.05.2023/अन्य/जनता पत्रांक-13949 के क्रम में नगर निगम प्रयागराज एवं रेल विकास निगम लिमिटेड के अधिकारियों द्वारा निर्माणाधीन रेलवे पुल के निर्माण स्थल का संयुक्त निरीक्षण दिनांक 13.06.2023 को किया गया। निरीक्षण के दौरान निम्न अधिकारीगण उपस्थित रहे:-

1. श्री उत्तम कुमार वर्मा, पर्यावरण अभियन्ता, नगर निगम प्रयागराज।
2. श्री प्रकाश चन्द्र शुक्ला, सीनियर डी0जी0एम0, रेल विकास निगम लिमिटेड, प्रयागराज।
3. श्री गिरीश कुमार, सहायक अभियन्ता, नगर निगम प्रयागराज।

संयुक्त निरीक्षण के दौरान सीनियर डी0जी0एम0, रेल विकास निगम लिमिटेड द्वारा अवगत कराया गया कि ब्रिज का निर्माण कार्य का अनुमोदन रेल मंत्रालय द्वारा वर्ष 2002-03 में किया गया जिसका फण्ड की स्वीकृति वर्ष 2011 में प्राप्त हुई तथा ब्रिज का निर्माण कार्य वर्ष 2018 में प्रारम्भ किया गया। ब्रिज का लगभग 75 प्रतिशत निर्माण कार्य पूर्ण हो चुका है तथा ब्रिज का निर्माण महाकुम्भ 2025 के दृष्टिगत अत्यन्त महत्वपूर्ण है। संयुक्त निरीक्षण के मुख्य बिन्दु निम्नानुसार है:-

1. निरीक्षण के दौरान पाया गया कि रिवर बेड पर खुदाई से निकली मिट्टी, बालू एवं निर्माण सामग्री एकत्रित है तथा निर्माण कार्य में कार्यरत मजदूरों के अस्थायी टेन्ट बने हुए हैं। इस सम्बन्ध में सीनियर डी0जी0एम0, रेल विकास निगम लिमिटेड द्वारा अवगत कराया गया कि बेड पर एकत्रित मिट्टी एवं बालू निर्माणाधीन ब्रिज की फाउण्डेशन की खुदाई से निकाल कर एकत्रित किये गये हैं। फाउण्डेशन कार्य समाप्त होने के पश्चात बैकफिलिंग का कार्य एकत्रित मिट्टी एवं बालू से ही किया जाता है। स्थल पर कार्य करने की सुगमता के आधार पर मिट्टी एवं बालू को रिवर बेड पर ही एक स्थान से दूसरे स्थान पर शिफ्ट किया जाता है।
2. सीनियर डी0जी0एम0, रेल विकास निगम लिमिटेड द्वारा यह भी अवगत कराया गया कि निर्माणाधीन ब्रिज नदी के ऊपर बनाया जा रहा है जिसमें वेल्फाउण्डेशन का इस्तेमाल किया गया है। वेल्फाउण्डेशन निर्माण का कार्य कॉन्फरडैम बनाकर किया जाता है, जिसके कारण नदी के प्रवाह में आंशिक परिवर्तन आता है, परन्तु फाउण्डेशन का निर्माण कार्य लो-फ्लड के समय किये जाने के कारण नदी का प्रवाह सुगमता से हो जाता है।



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-2260 10

Phone-0522-2720828,2720831 Fax-0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

185565/UPPCB/Allahabad(UPPCBRO)/CTO/both/PRAYAGRAJ/2023

Date: 23/06/2023

To,

M/s

ITD CEMENTATION INDIA LIMITED

JHUNSHI RAILWAY STATION,
PRAYAGRAJ,PRAYAGRAJ,211019

Application Id-
21443697

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981.

CA is hereby granted to ITD CEMENTATION INDIA LIMITED located at JHUNSHI RAILWAY STATION, PRAYAGRAJ,PRAYAGRAJ,211019. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA ITD CEMENTATION INDIA LIMITED granted for the period from 23/06/2023 to 31/03/2024 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	RMC	45	Cubic Meters/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	3.0	Septic Tank	

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	DG SET 125 KVA	DIESEL	01	Particulate Matter	AS PER E(P) ACT 1986

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1	01	Particulate Matter	AS PER E(P) ACT 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/Train14Session.aspx> for ensuring timely compliance of

this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the

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(Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of no compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction, then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for the production of Ready Mix Concrete-45 CUM/DAY.
2. Unit will ensure proper suction arrangement for trapping dust in the storage go down with proper vent.
3. Hospital is directed to maintain the canopy & stack fitted with 125 KVA D.G set in such a way that it does not create noise/Air Pollution in the adjacent environment.
4. Unit will make provision of green belt by planting fast growing saplings in all available open area.
5. Unit will ensure the suppression of dust from movement of vehicles by water sprinkling at regular interval.
6. Unit shall submit Ambient Air Quality Report.

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emission does not occur.

9. Unit will discharge its domestic waste through septic tank/soak pit.
10. Unit will ensure proper arrangement for Rain Water Harvesting and Ground Water Recharging.
11. Unit will ensure proper treatment of washing effluent through settling tanks with a provision of neutralization.
12. Unit will make Pucca Platform under Batching Plant with proper drainage system so that washing effluent does not spill out Pucca platform.
13. Unit will ensure zero discharge outside premise.
14. Unit will install ISI Mark Water Meter with the Bore well and maintain log book for daily water consumption.
15. Unit will comply the provision of Solid Waste Rule 2016 for safe disposal of debris/Malba.
16. Maintenance and washing of vehicles is not allowed in the premise.
17. Unit is directed to file compliance report of conditions imposed in every quarter.

RAMESH
KUMAR SINGH
R.O., UPPCB PRAYAGRAJ.

Digitally signed by
RAMESH KUMAR SINGH
Date: 2023.06.23
15:16:52 +05'30'

Copy to:

CEO-2, UPPCB LUCKNOW.

RAMESH
KUMAR SINGH
R.O., UPPCB PRAYAGRAJ.

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RAMESH KUMAR SINGH
Date: 2023.06.23
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2025 INSC 1326

REPORTABLE

**IN THE SUPREME COURT OF INDIA
INHERENT/ORIGINAL JURISDICTION**

**REVIEW PETITION (C) NO. OF 2025
DIARY NO. 41929 OF 2025**

IN

WRIT PETITION (C) NO.1394 OF 2023

**CONFEDERATION OF REAL ESTATE
DEVELOPERS OF INDIA (CREDAI) ...PETITIONER**

VERSUS

VANASHAKTI AND ANOTHER ...RESPONDENTS

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J U D G M E N T**B.R. GAVAL, CJI****I. INTRODUCTION**

1. By way of the present review petition, the petitioner seeks recall of the judgment and final order dated 16th May 2025 passed by this Court in the case of ***Vanashakti v. Union of India***¹.

2. Though certain other review petitions, including the one filed by the Union of India, and various Interlocutory Applications (IAs) for modification/clarification of **JUR** are pending, it was decided that the lead review petition *i.e.*, the present one would be heard first and that after the outcome of this review petition, rest of the applications would be considered. We have, however, also heard learned counsel for the other review petitioners and the learned counsel for those who have filed applications for modification/clarification of the **JUR**.

3. Vide **JUR**, this Court has directed thus:

“35. We are, however, conscious of the fact that *ex post facto* EC may have been granted in certain cases both under the 2017 notification and the 2021 OM.

¹ 2025 SCC OnLine SC 1139, (Hereinafter, “**JUR**”).

48. The principle of non-regression prohibits the State from reversing or weakening the existing standards of environmental protection in the country.

49. Based on the above analysis, it is clear that the trilogy of *Electrosteel, Pahwa* and *D. Swamy* which are being followed by the review judgment are not only hit by the principle of *per incuriam*, those are also in complete conflict with the principle of non-regression. *Electrosteel, Pahwa* and *D. Swamy* and the review judgment take a complete u-turn from the trajectory of environmental jurisprudence which has evolved over the years and consistently followed a pattern of progression to prevent environmental degradation and protection of the environment.

50. It is unfortunate that a false narrative is being created pitting environment against development. It is a completely untenable binary in as much as ecology and development are not adversaries. Both are part of the constitutional construct of sustainable development. At the cost of repetition, it is reiterated that there is no antinomy between development and environment. Unfortunately,

Electrosteel, Pahwa and *D. Swamy* on which reliance is being placed by the review judgment only seeks to reinforce the above stereotype.

51. Let me now deal with the review petition. Order XLVII of the Supreme Court Rules, 2013 deals with the review jurisdiction. As per Rule 1, this Court may review its judgment or order but no application for review will be entertained in a civil proceeding except on the ground mentioned in Order XLVII Rule 1 of the Civil Procedure Code. The rest of the provisions deal with the procedural aspect of review.

52. The review petition has been filed by an entity called Confederation of Real Estate Developers of India. In other words, it is a body of real estate developers. In para 3 of the review petition, it is stated that the review petition has been filed in the interest of hundreds of the members of the confederation who had applied for EC under the 2021 OM. Thus, from this statement itself, it is evident that members of the confederation are builders and developers who had started their projects without EC but had applied under the

The judgment under review failed to notice the decision in *Electrosteel* in its entirety and its attention was not drawn to *Pahwa* and *D. Swamy*. It is one thing to find *Electrosteel*, *Pahwa* and *D. Swamy per-incuriam* in the original proceeding, which would have restrained a review on that ground; but quite another to reject the prayer for review on the ground that though not noticed or referred to, those decisions are *per incuriam*; which still is a valid ground for review for not having been considered. I fully concur with the opinion of the Learned Chief Justice of India and find the review to be not only warranted, but imperative and expedient.

..... J.
(K. Vinod Chandran)

New Delhi;
November 18, 2025.

File No.:L-25012(11)/27/2024-LME NMCG

Government of India

Department of WR, RD and GR

National Mission for Clean Ganga

1st Floor, Major Dhyanchand Stadium
India Gate, New Delhi – 110002
Dated 19th December, 2025

Sub.: Record of Hearing held on 12.12.2025 in the matter OA 611 of 2024 sub judice before the Hon'ble National Green Tribunal (NGT) — Reg.

Date of Hearing: 12.12.2025

Shri Rajeev Kumar Mital, Director General, National Mission for Clean Ganga-*In Chair*

Present

From NMCG-

- (1) Sh. Anup Kumar Srivastava, Executive Director (Technical),
- (2) Ms. Anjali, Scientist C,
- (3) Ms. Arpita Kumari, Legal Consultant

And


From RVNL-

- (1) Sh. Vinay Kumar Agrawal, Project Director

RECORD OF PROCEEDINGS

1. The issue pertains to the M/s Rail Vikas Nigam Limited (RVNL) undertaking a project for the construction of Rail Bridge No. 111 between Daraganj and Jhusi across River Ganga, at an estimated cost of approximately ₹480 crore, with the objective of enhancing regional connectivity.
2. The matter is presently sub judice before the Hon'ble National Green Tribunal in Original Application No. 611 of 2024 (Bharatiya Kisan Union (Purwa) vs. Union of India & Ors.). The execution of the project without obtaining prior approval from NMCG is prima facie in contravention of the mandatory requirements prescribed under para 42 of Notification S.O. 3187(E) dated 07.10.2016.
3. It was noted that, in furtherance of the proceedings in the present matter, a Show Cause Notice (SCN) dated 16.10.2025 was issued to the concerned authority, namely M/s RVNL calling upon it to explain its position with respect to the issues raised in the matter, including compliance with the applicable statutory and regulatory requirements.
4. It was further recorded that M/s RVNL submitted its reply dated 29.10.2025 in response to the aforesaid Show Cause Notice. In the said reply, RVNL furnished detailed technical, statutory, and public-interest submissions, placing on record its justification with respect to the execution of the project and addressing the issues raised in the SCN.

5. Thereafter, an opportunity of personal hearing was provided to M/s RVNL in respect of the reply submitted by it. During the hearing of the matter the following points were reported by RVNL:
- That the project does not involve the construction of a new bridge, but rather the rebuilding of the existing IZAT bridge, which was originally constructed in 1912 and has exceeded 100 years of service. The existing bridge was inadequate for carrying the present railway standard axle loads, resulting in the imposition of a Permanent Speed Restriction (PSR) of 50 km/h on this section. Given these factors, the proposal for rebuilding the bridge was sanctioned by railway coard-in 2003-2004, 2010,2012 & 2017. The same was revised and transferred to RVNL from NER vide letter of Ministry of railway :10 2009/CE-I/BR-II/NER New Delhi, dated 05.09.2017 This work was essential for ensuring safety and supporting the necessary development of Indian Railways. It falls under the routine operations of the Indian Railways.
 - That it appointed the executing agency in the year 2019 for the project and entrusted it with the planning, design, and execution of works relating to the construction of Rail Bridge No. 111 between Daraganj and Jhusi across River Ganga, with the objective of improving rail connectivity in the region.
 - That necessary prior permissions were obtained from the Mela Adhikari on the direction of Additional District Magistrate vide its letter dated 23.10.2018, along with approvals from other concerned authorities, prior to commencement of the construction activities. RVNL further placed on record a copy of the letter dated 23.10.2018 issued by the Additional District Magistrate, which has been enclosed for reference.
6. Upon consideration of the submissions made by M/s RVNL, it was decided that M/s RVNL shall submit a revised and comprehensive reply to the Show Cause Notice by 06 January 2026, clearly detailing the prior permissions obtained from the concerned authorities for carrying out the construction, and duly addressing all observations raised therein, with specific emphasis on the chronology of approvals and relevant notifications, the permissions obtained from the Additional District Magistrate, and the public interest justification, if any, in support of their point of views.


(Rajeev Kumar Mital)
(DG, NMCG)

To,
Sh. Vinay Kumar Agrawal,
Project Director,
Ganga Bridge, Jhusi, Prayagraj
Rail Vikas Nigam Limited (M/s RVNL), UP- 211019



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राष्ट्रीय स्वच्छ गंगा मिशन
National Mission for Clean Ganga

URGENT/NGT MATTER
THROUGH SPEED POST/EMAIL

F.No.-L-25012(11)/27/2024-LME NMCG-

Date:20 January, 2026

Subject: Submission of Reply regarding Execution of Project without Prior Approval of NMCG – Violation of Para 42 of Notification S.O. 3187(E) dated 07.10.2016 issued under the Environment (Protection) Act, 1986 – Reg.

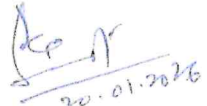
Ref: NMCG Letter No. F.No.-L-25012(11)/27/2024-LME NMCG- dated 19.12.2025

Kind reference is invited to the **Record of the Hearing issued on 19.12.2025**, in the matter of construction of Rail Bridge No. 111 between Daraganj and Jhusi across River Ganga by M/s Rail Vikas Nigam Limited (RVNL), which is sub judice before the Hon'ble National Green Tribunal in OA No. 611 of 2024.

In the above stated RoH, it was decided that M/s RVNL shall submit a revised and comprehensive reply to the Show Cause Notice dated 16.10.2025 by 06.01.2026 detailing the chronology of approvals, permissions obtained from the competent authorities, and justification in public interest. However, the same has not been received by this office till date.

Above in view, another opportunity is provided to submit the revised and comprehensive reply at the earliest, not later than 30th Jan, 2026. It may pl be noted that no further extension for submission of the reply will be provided after this date.

This issues with the approval of the competent authority.


20.01.2026
Anup Kumar Srivastava
Executive Director (Technical)

To,
Project Director, Ganga Bridge, Jhusi, Prayagraj
Rail Vikas Nigam Limited (M/s RVNL), UP- 211019

Copy to:

1. CMD, RVNL, N Delhi
2. PS to DG, NMCG

Page 1 of 1

एन.एम.सी.जी., (जल शक्ति मंत्रालय, जल संसाधन, नदी विकास और गंगा संरक्षण विभाग, भारत सरकार)
प्रथम तल, मेजर ध्यान चन्द नेशनल स्टेडियम, इन्डिया गेट, नई दिल्ली-110002
NMCG, (Ministry of Jal Shakti, Department of Water Resources, River Development & Ganga Rejuvenation, Government of India)
First Floor, Major Dhyan Chand National Stadium, India Gate, New Delhi-110002
Ph.: 011-23072900, 23072901

File No. 25012(11)37/2024-LME NMCG
 भारत सरकार
 Ministry of Jal Shakti
 जल शक्ति मंत्रालय
 Department of Water Resources, River Development & Ganga Rejuvenation
 जल संसाधन नदी विकास एवं गंगा संरक्षण विभाग
 (Administration Section)
 प्रशासन अनुभाग

Shram Shakti Bhawan, Rafi Marg
 New Delhi, Dated 29th January, 2026

ORDER

Subject: Appointment of Adjudicating Officer under Section 15C of the Environment (Protection) Act, 1986, as amended

In accordance with the provisions of the Notification No S.O. 3187(E), dated 7th October, 2016 regarding the River Ganga (Rejuvenation, Protection and Management) Authorities Order, 2016 read with section 15 C of the Environment (Protection) Act, 1986, as amended, vide the Jan Vishwas (Amendment of Provisions) Act, 2023, and the Environment Protection (Manner of Holding Inquiry and Imposition of Penalty) Rules, 2024, the Central Government hereby appoints the following officer as Adjudicating Officer:

Joint Secretary (Public Policy), Department of Water Resources, River Development, Ganga Rejuvenation, Ministry of Jal Shakti for the purposes of determining the penalties for the contraventions of the provisions of the River Ganga (Rejuvenation, Protection and Management) Authorities Order, 2016, as may be amended, from time to time.

2. This issues with the approval of the competent authority.


 (SUBHASH CHAND)
 (सुभाष चन्द)

Under Secretary to the Government of India
 अवर सचिव, भारत सरकार
 Tel. 2373 8126

To

The Joint Secretary (PP), DoWR, RD and GR, Ministry of Jal Shakti, Govt of India, New Delhi.

Copy for kind information to:

1. PPS to Hon'ble Minister for Jal Shakti, Govt of India
2. PPS to the Hon'ble MoS, Min of Jal Shakti, Govt of India
3. PPS to Secretary DoWR, RD & GR, MoJS
4. PPS to Secretary MoEF&CC, Govt of India
5. PS to DG, NMCG.

File No.: L-25012(11)/27/2024-LME NMCG

Date: April 21, 2026

ORDER

Subject: Execution of Project without Prior Approval of NMCG – Violation of Para 42 of Notification S.O. 3187(E) dated 07.10.2016 issued under the Environment (Protection) Act, 1986 – Reg.

- Ref:** 1. RVNL Letter no. RVNL/BSB/G/111/Corr/32/782 dated 02.09.2024;
2. NMCG Letter no. TE-12015/3/2023-o/o ED(Tech) NMCG dated 18.03.2025;
3. Show Cause – Notice; File No.: L-25012(11)/27/2024-LME NMCG dated 16.10.2025
4. RVNL Letter No. RVNL/BSB/GB 111/Misc./Corr/ dated 29.11.2025
5. Record of Proceedings - File No.: L-25012(11)/27/2024-LME NMCG dated 19.12.2025
5. RVNL reply – Letter No. RVNL/BSB/CPM-III/Br. 111/NMCG/1277 dated 28.01.2026.

- 1) **AND WHEREAS**, M/s Rail Vikas Nigam Limited (RVNL) undertook a Project, involving construction of a rail bridge No 111 between Daraganj and Jhusi, [herein after referred to as '*Project*'] at an estimated cost of about Rs 480 Cr, with a view to enhancing connectivity across River Ganga in the region;
- 2) **AND WHEREAS**, the said project was initiated and completed including all the engineering works, hydrological piling works, etc. prior to its permission application being submitted to the NMCG on 02.09.2024 by M/s RVNL;
- 3) **AND WHEREAS**, the issue regarding the construction of *the Project* is seized before the Hon'ble National Green Tribunal (NGT) in the matter of Original Application 611 of 2024-Bharatiya Kisan Union (Purwa) Versus UOI &Ors.
- 4) **WHEREAS**, the National Mission for Clean Ganga (NMCG) has been constituted under the provisions of the Environment (Protection) Act, 1986 as an authority, vide Government of India Notification No. S.O. 3187(E) dated 7th October, 2016 [hereinafter referred to as '*the Notification*'], to exercise powers and perform functions, inter- alia, for prevention, control and abatement of environmental pollution in River Ganga and to ensure its continuous and adequate flow so as to rejuvenate the River Ganga;
- 5) **AND WHEREAS**, the initiation and completion of the "Project" by M/s RVNL without obtaining prior approval from the NMCG in accordance with the provisions of para 42 of the Notification, constitutes contraventions and violations of the mandatory requirements, as contemplated under the provisions of para 42 of the notification which, inter-alia, provides as under:

“**Para 42** -Every person, the State Ganga Committees, District Ganga Protection Committees, local authorities and other authorities *shall obtain prior approval of the National Mission for Clean Ganga (NMCG)* for the matters, relating to River Ganga and any area abutting River Ganga or its tributaries with respect to, inter-alia, *construction of bridges and associated roads and embankments over the River Ganga or at its River Bank or its flood plain area, etc.*;

- 6) **AND WHEREAS**, Para 39 of the *Notification* provides functions of the NMCG and amongst others, clause (c) of the said para provides that NMCG shall identify or cause to be identified the specific threats to the River Ganga and its tributaries in areas abutting River Ganga and its tributaries, including the remedial actions to be taken for rejuvenation and protection of River Ganga and its tributaries;
- 7) **AND WHEREAS**, Para 41(2) & (3) of *the Notification* empowers NMCG to direct any person, authority, Board or Corporation to take such measures which may be necessary for prevention, control and abatement of pollution, rejuvenation, protection and management of the River Ganga and its tributaries;
- 8) **AND WHEREAS**, a Notice dated 16.10.2025 was issued to RVNL to show Cause for undertaking the project without obtaining prior approval, as to why action should not be initiated, including determination of penalties under the Environment (Protection) Act, 1986, as amended by the Jan Vishwas (Amendment of Provisions) Act, 2023, or any other appropriate action for the said default;
- 9) **AND WHEREAS**, in compliance with the principles of natural justice, an opportunity of personal hearing was also afforded to RVNL vide letter dated 03.12.2025. The hearing was conducted on 12.12.2025 and record of proceedings was conveyed on 19.12.2025. Pursuant to this, RVNL submitted its final written submissions vide its letter dated 28.01.2026.
- 10) **AND WHEREAS**, RVNL, in its reply dated 28.01.2026, has, inter-alia, submitted the following:
 - (i) that the project involved rebuilding of an old bridge constructed in 1912, which had outlived its utility and required urgent replacement in public interest;
 - (ii) that the project was technically vetted by expert committees and designed to improve hydraulic performance and reduce obstruction to river flow;
 - (iii) that the project was executed under sanction of the Railway Board and is covered under Section 11 of the Railways Act, 1989, which exempts railway projects from Environmental Clearance (EC) and CRZ approvals;
 - (iv) that the project was necessitated due to urgent public requirements, including management of large-scale gatherings such as Mahakumbh 2025;

- (v) that adequate pollution control measures were undertaken and no adverse environmental impact has been caused;
 - (vi) that ex-post facto approval has already been granted by NMCG and conditions thereof are being complied with;
- 11) **AND WHEREAS**, the primary issue for consideration is whether commencement of the project without prior approval is in violation of Paragraph 42 of the Authorities Order, 2016;
 - 12) **AND WHEREAS**, Paragraph 42 clearly mandates prior approval of NMCG before undertaking any project affecting River Ganga, and the said requirement is mandatory in nature;
 - 13) **AND WHEREAS**, the contention of RVNL regarding exemption under Section 11 of the Railways Act, 1989 is misplaced, as such exemption pertains to Environmental Clearance and CRZ approvals and does not override or dilute the requirement of prior approval under the Authorities Order, 2016, which is a distinct statutory framework for protection and rejuvenation of River Ganga;
 - 14) **AND WHEREAS**, the submissions of RVNL regarding public interest, urgency, and infrastructural necessity are noted, however, public interest cannot be a ground to bypass statutory compliance, and accepting such contention would render the regulatory framework nugatory;
 - 15) **AND WHEREAS**, the technical studies and assertions regarding absence of environmental impact, though relevant, do not justify commencement of work without prior approval, and are matters that ought to have been considered at the stage of prior appraisal;
 - 16) **AND WHEREAS**, the grant of ex-post facto approval dated 18.03.2025 was conditional and based on specific considerations; however, it is well established that ex-post facto approval does not condone or regularize the initial illegality of commencing work without seeking prior permission, and the violation remains actionable;
 - 17) **AND WHEREAS**, the subsequent compliance and cooperation by RVNL is taken on record; however, the same does not extinguish liability arising from the initial contravention, though it may be considered as a mitigating factor during adjudication;
 - 18) **AND WHEREAS**, upon consideration of the material on record and submissions made by RVNL, it is held that:

- (i) RVNL has undertaken the project without obtaining prior approval of NMCG; such action constitutes a violation of Paragraph 42 of the Authorities Order, 2016;
- (ii) the justifications advanced by RVNL do not sustain the non-compliance.

19) **NOW, THEREFORE**, in exercise of powers conferred under Section 41 of the River Ganga (Rejuvenation, Protection and Management) Authorities Order, 2016, it is hereby decided that the present matter is a fit case for placing before the Adjudicating Officer for adjudication under the provisions of the Environment (Protection) Act, 1986, as amended by the Jan Vishwas (Amendment of Provisions) Act, 2023.

20) Accordingly, the RVNL is hereby directed to appear before the Adjudicating Officer (AO) on such date and time as may be directed by the AO. The Adjudicating Officer for the purpose is:

The Joint Secretary (PP)
DoWR, RD & GR
Ministry of Jal Shakti
Government of India

This has been issued with the approval of the Director General, NMCG.



(Anup Kumar Srivastava)
Executive Director, NMCG

To,

1. Project Director, Ganga Bridge, Jhusi, Prayagraj
Rail Vikas Nigam Limited (M/s RVNL), UP- 211019

2. Chairman & Managing Director (CMD)
Rail Vikas Nigam Limited
August Kranti Bhawan,
Bhikaji Cama Place,
New Delhi – 110066